

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 489 of 1995

Tuesday this the 18th day of April, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.M.Rajan,
Stenographer Grade II,
Naval Ship Repair Yard,
Kochi-682 004 residing
at Churukarathil House,
Puthiyakavu, Tripunithura. Applicant

(By Advocate Mr. S.Krishnamoorthy)

Vs.

1. Union of India represented by
Secretary, Ministry of Defence
New Delhi.
2. The Flag Officer-Commanding-in-Chief,
Southern Naval Command,
Headquarters, Naval Base PO,
Kochi-6820004.
3. The Commodore Superintendent,
Naval Ship Repair Yard,
Kochi-682004.
4. The Chief of the Naval Staff,
Naval Headquarters (DCP)
New Delhi. Respondents

(By Advocate Mr. M.H.J.David, J,ACGSC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

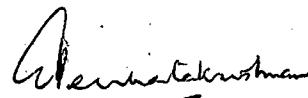
Applicant challenges A8 and A10 orders and
seeks a declaration that he is entitled to be granted
an increment in the revised scale with effect from
1.1.1986. Consequential refixation of pay is also
prayed for.

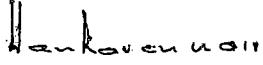
.... 2

2. Learned Standing Counsel took time for examining the matter and submitted that the case of applicant is covered by the decision reported in Chander Bhan Gill Vs. Union of India, (1994) 27 ATC 869 (S.C.).

3. Following the decision, we allow the application and declare that applicant is entitled to receive an increment in the revised scale of pay with effect from 1.1.1986 and to consequential re-fixation of pay. Parties will suffer their costs.

Dated this the 18th day of April, 1995.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

ks184